

ORDER DATED 24.11.06

Heard Mr.N.R.Routray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The Applicant's husband while working as Bridge Khalasi at Kuakhai under P.W.I., Cuttack has died. By order dated 6.8.1999 the services of the deceased employee have been regularized by C.E.(C), Bhubaneswar. But by order dated 1.6.2001, the order of regularization dated 6.8.1999 has been cancelled. Being aggrieved, the Applicant approached this Tribunal by way of filing O.A.No.267/01 which was dismissed. After that Applicant submitted representation(Annexure-A/5) to the Chief Administrative Officer(Con), E.Co.Railway, Chandrasekharpur (Res.No.3) for grant of family pension which is pending since 8.5.2006. It is explained by the Counsel for the Respondents that the decision can be taken at the Secretary of the Railway Board level.

3. In view of the above, the application being premature, I am not inclined to intervene in the matter at this stage. However, as agreed by both the Ld. Counsel, Res.No.3 is directed to forward the representation to the Railway Board through proper channel within a month from the date of receipt of this order and on receipt of the same, the Railway Board shall take an appropriate decision within two months thereafter.

3
O.A 296/06

4. The O.A. is, accordingly, disposed of at the admission stage.

5. Send copies of this order along with copies of this O.A. to the Respondents and free copies of this order be given to the counsel for both the parties.

Order dtd. 24-11-06

Copy of Order
with O.A. may be
sent to all respondents
by Post and copy of
order be available
to both parties.

18
28.11.06

Mr
28/11/06
S.O (CT)

1. MA 146/07 for
extension of time
to comply the
order dt 24-11-06.
Copy served.

12.3.07
Bench.

Copies of order
Dt 13/3/07 issued to
counsel for both sides.

Mr
28/3/07

BB/1
MEMBER(ADMN.)

Order dtd. 13/03/2007

Mr. N. R. Routsey, Lt. Counsel
for the Applicant and Mr. S. K. Joshi,
Lt. Standing Counsel for the Railways
are present.

MA 146/07 has been filed
by the Lt. Standing Counsel for the
Railways seeking three months' time
to comply with the order stating that
since it is a policy decision matter
by the Railway Board further three
months' time is required. Allowed.

Since, this has been pronounced
in the open Court hence order has
to be complied on or before 13/06/2007.

MA is disposed of accordingly.

Member (AS)

Visesh
Vice-Chairman